क्रम सं०	संस्था का नाम	वर्ष 1997-98 के दौरान रिलीज की गई सरकारी निधियां (लाख रु० में)
29.	टी बोर्ड, कलकत्ता	—
30.	तम्बाकू बोर्ड गुंटूर	—
31.	स्पाइसिस बोर्ड, कोचीन	—
32.	एग्रीकल्चर एंड प्रोसेसड फूड प्रोडक्ट्स एक्सपोर्ट डेवलपमेंट अथोरिटी, नई दिल्ली	—
33.	मेरिन प्रोडक्ट्स एक्सपोर्ट डेव० अथोरिटी, कोचीन	—
34.	एमएमटीसी लि०, नई दिल्ली	—
35.	दि स्टेट ट्रेडिंग कारपोरेशन ऑफ इंडिया लिमि०, नई दिल्ली	12.34
36.	प्रोजेक्ट एंड ईक्युपमेंट कोरपोरेशन ऑफ इंडिया लिमि०, नई दिल्ली	—
37.	स्पाइसिस ट्रेडिंग कारपोरेशन ऑफ इंडिया लिमि०, बंगलौर	—
38.	एक्सपोर्ट क्रेडिट गारंटी कारपोरेशन ऑफ इंडिया लिमि०, मुम्बई	—
	योग	2024.84

Welfare of Elderly People

*96. SHRI GOVINDRAM MIRI:
PROF. VIJAY KUMAR MALHOTRA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government have decided to observe 1999 as the year of the elderly people; and

(b) if so, the details of the steps/schemes launched or contemplated to ameliorate the pitiable condition of this section of society?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) (a) Yes, Sir.

(b) A Nationa Policy for Older Persons has been launched by the Government to empower and ameliorate the condition of the older persons.

Implementation of Disablilities Act, 1995

*97. SHRI JANARDHANA POOJARY:
SHRI N.R. DASARI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that number of States have taken no steps to implement "The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full participation) Act of 1995"; if so, the names of the States thereof;

(b) the reasons for which these States have not taken steps to implement the Act;

(c) whether Government have taken up the matter with the States and asked them to take urgent steps to implement the Act; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) (a) and (b) No, Sir. State Governments have taken a number of actions to implement various provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995. The implmentation of the Act requires a multisectoral collaborative approach of all concerned Ministries of the Central Government, the State/UT Governments and other appropriate authorities. The implementation of the Act is a continuous process and is subject to the limits of economic capacity of the central/state governments and other appropriate authorities.

(c) and (d) The Government of India, have taken up the matter repeatedly, requesting the State Governments to take actions, to implement various provisions of the Act. Recently, Hon'ble Prime Minister has also written to the Chief Ministers of States requesting them to implements the Act in letter and spirit. The Chief Ministers of most of the states, have replied that effective steps are being taken for implementation of the act.

निर्यात और आयात का मूल्य

*98. **श्री बलवन्त सिंह रामूवालिया:**
श्री कपिल सिब्बल:

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि गत वर्षों से विदेशी व्यापार की मद में निर्यात के मुकाबले आयात कहीं अधिक होता है;

(ख) यदि हां, तो वर्ष 1995-96, 1996-97 और 1997-98 के दौरान ऐसी कौन-कौन सी वस्तुएं थीं जिनके कल-पुर्जों का आयात करके उन्हें पूर्ण रूप देकर उनका निर्यात किया गया;

(ग) क्या सरकार ने उक्त अवधि के दौरान उपरोक्त आयात-निर्यात मूल्यों का कोई आकलन किया है; और

(घ) यदि हां, तो प्रतिवर्ष आयातित कल पुर्जों का मूल्य कितना था और अन्तिम रूप देने के पश्चात् उनका निर्यात मूल्य कितना था?

वाणिज्य मंत्री (श्री रामकृष्ण हेगड़े): (क) पूर्ववर्ती पांच वर्षों के लिए निर्यात, आयात और व्यापार संतुलन से संबंधित आंकड़े निम्नानुसार हैं:—

वर्ष	निर्यात (करोड़ रु० में)	आयात (करोड़ रु० में)	व्यापार संतुलन
1993-94	69751	73101	-3350
1994-95	82674	89971	-7297
1995-96	106353	122768	-16325
1996-97	118817	138920	-20103
1997-98* (अ)	126286	151554	-25268

*(अ) अनन्तिम

(ख) से (घ) निर्यात के प्रयोजन से संबंधित आयात के लिए अलग से कोई विशिष्ट आंकड़े नहीं रखे जाते हैं। फलस्वरूप, वर्ष 1995-96, 1996-97 और 1997-98 के लिए निर्यात प्रयोजनों के संबंध में किए गए संघटकों के आयात के बारे में निश्चित जानकारी देना संभव नहीं है। इसी प्रकार, आयातित संघटकों के उपयोग के संबंध में निर्यात उत्पादों के भी अलग से आंकड़े नहीं रखे जाते हैं।

States land ceiling and regulation Acts

*99. SHRI K. KALAVENKATA RAO: Will the MINISTER OF URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) wehther the States Land Ceiling and Regulation Acts are in consonance with the policy of Government;

(b) if so, the reasons why the State Governments are revising the market rates of lands at regular intervals in contrast to Government's decision to release land for housing at cheaper rates; and

(c) how is this anomaly proposed to be removed?